



# **GNLU ACADEMY ON LAW AND ECONOMICS**

(25<sup>th</sup> - 30<sup>th</sup> August 2020)



# **GUJARAT NATIONAL LAW UNIVERSITY**

**CENTRE FOR LAW & ECONOMICS** 

#### About the course

Economics lets one examine the choices made, given the various constraints they have. As the constraints change, behavior changes as well. Be it Legislature, Executive or Judiciary, any decision making body as well gives considerable attention towards impact analysis through economic tools. It becomes pertinent to read Law and Economics, wherein economic tools are used to better understand the law and to find its efficiency and working. It permits the greater use of economics to examine the law in addition to recognizing the importance of law to an analysis of the economy. Keeping the objective in mind, the course will aim at providing an insight to learners regarding application of economic approach in legal arena by touching numerous areas of law such as Constitutional law, Competition law, Finance law, Mediation law. Environmental law, Capital Markets, Policy Making etc.

#### Aims:

The purpose of this course will be to provide participants with an understanding of different arenas of legal field using the tools of economic analysis. It will only help them explore the legal areas through an outlook focusing upon the greatest good to respective stakeholders. It will also help them to identify limitations and functions and solutions to improve the quality of respective legal fields.

#### Potential benefits:

- Participants will learn tools and techniques used in the study of Law and Economics.
- Participants will get exposure of learning economic analysis of different arenas of legal studies.

#### Methodology:

Online Lectures, case study, data analysis and e-content.

#### Evaluation:

Reflection Note for each day

### Who may participate?

Under Graduate students, Post Graduate students or Research Scholars pursuing (Law, Social Science, Commerce, Management), Professionals and Academicians.

#### **Duration:**

The Academy comprises of 6 days on online medium using Cisco WebEx meetings platform. The registered participants will be provided with the meeting link and other necessary details.

Each day shall comprise of minimum three lectures per day of 45 minutes each. The session will begin at **02:30 PM** onwards every day.

#### Fee for Academy:

Students and Research Scholars – 500/- (INR)

Academicians and Professionals – 750/- (INR)

### Steps for Payment & Registration:

- 1. <u>Click on the link to be redirected towards</u> payment portal.
- 2. Agree on the terms and proceed to payment.
- 3. Select **'Gujarat'** in State of Corporate/Institution tab.
- 4. Select **'Educational Institution'** in Type of Corporate/Institution tab.
- 5. Select **'Gujarat National Law University'** in Education Institutions Name tab.
- 6. Select **'GNLU Academy on Law and Economics'** in Select Payment Category tab.
- 7. Fill the necessary information and make the respective payment.
- 8. Post payment, <u>Click on the registration form</u> and fill the information to be reflected on the certificate.

\*Registrations are limited to 80 participants on first come first serve basis\*

Last date of Payment and Registration: 24<sup>th</sup> August 2020

Certificate of Participation will be provided on successful completion of academy.

## Profile of Resource persons/Faculties

**Prof. Thomas S. Ulen** is Professor Emeritus of Law, University of Illinois College of Law. He was a Swanlund Chair, one of the highest endowed titles on the Urbana-Champaign campus, and was director of the College's Program in Law and Economics. In addition, he was a research affiliate of the Environmental Council, a member of the Campus Honors faculty, and held positions in the Department of Economics and the Institute for Government and Public Affairs.

**Prof. Tom Ginsburg** is Leo Spitz Professor of International Law, Ludwig and Hilde Wolf Research Scholar, Professor of Political Science. He currently co-directs the Comparative Constitutions Project, an effort funded by the National Science Foundation to gather and analyze the constitutions of all independent nation-states since 1789. Before entering law teaching, he served as a legal adviser at the Iran-US Claims Tribunal, The Hague, Netherlands.

**Prof. Nuno Garoupa** is Professor of Law, Associate Dean for Research and Faculty Development & Faculty Director of Graduate Studies, George Mason University, Antonin Scalia Law School. He is Chair in Research Innovation, Católica Global School of Law, Portugal. He has a long established research interest in the economics of law and legal institutions, empirical legal studies and comparative judicial politics.

**Prof. Hans-Bernd Schäfer** is a German economist and a pioneer in the field of law and economics in Germany and Europe. He is Professor Emeritus at the University of Hamburg and former director of the Institute of Law & Economics. Currently he is an affiliate professor at Bucerius Law School in Hamburg, Germany. He has been visiting professor at various universities abroad, including the University of Toronto Faculty of Law, Tel Aviv University faculty of law, George Mason University School of Law (distinguished visiting professor from 2002–2009), and the Indira Gandhi Institute of Development Research.

**Prof. Ram Singh** is a Professor of Economics at Delhi School of Economics, University of Delhi. His areas of specialization are Law and Economics, Public Economics and Contract Theory. He will be dealing with the economic analysis of Insolvency and Bankruptcy Code, 2016 and Real Estate (Regulation and Development) Act, 2016.

**Prof. Ranita Nagar** is a Professor of Economics and Former Dean of Research and Publications at Gujarat National Law University (GNLU). She is the director of Centre for Law and Economics at GNLU. She will be taking up economic analysis of tortuous liability.

**Prof. Mamata Biswal** is a Professor of Law and Dean of Faculty and Academic Affairs at Gujarat National Law University (GNLU). She is an ICSSR Senior Research Fellow. She will be dealing with Insolvency and Bankruptcy Code, 2016 and its economic analysis.

**Prof Anurag K Agarwal** is a Faculty- Law and Strategy at IIM Ahmedabad. His teaching, consulting, and research interests include business leadership, negotiation, strategy & law, infrastructure & PPPs, contracts & arbitration, banking, intellectual property, medico-legal issues in healthcare and related issues. He is a visiting faculty at National Judicial Academy Bhopal, Gujarat State Judicial Academy Ahmedabad, Gujarat National Law University Gandhinagar, and ESSEC Paris.

**Mr. Avinash Ganu** is founder and owner at Avinash Ganu and Associates, Pune. He is also a visiting faculty at Gokhale Institute of Politics and Economics, Pune. He will be dealing with Competition Law and Economics.

**Dr. Hiteshkumar Thakkar** is an Assistant Professor of Economics at Gujarat National Law University (GNLU). His areas of interest are Global Financial Regulatory System, Global Financial Crisis and Global Financial Integration, Macro Economics and Money, Banking and Public Finance, Law and Economics. He will be taking up financial law and Economics.

**Dr. A Marisport** is an Assistant Professor of Law at Gujarat National Law University (GNLU). His areas of interest are Alternate Dispute Resolution and Criminology. He will be dealing with Economic Analysis of Criminal Laws.

**Mr. Utkarsh Leo** is an Assistant Professor at NALSAR University of Law. He teaches Law & Economics, Mediation and Conflict Resolution, and Blockchain and Law. His research and related work addresses economics and public policy, regulation of blockchain technology, and smart contract dispute resolution. He is associated with Civil Mediation Council (United Kingdom) and the Chartered Institute of Arbitrators (United Kingdom). He will be dealing with Cryptocurrency and Mediation law.

**Ms. Sayali Ganu Dabake** is Senior Associate at Avinash Ganu and Associates, Pune. She is also a visiting faculty for Law and Economics at Gokhale Institue of Politics and Economics, Pune. She will be dealing with emerging issues under competition law regime.

**Dr. Divya Tyagi** is an Assistant Professor of Law at Gujarat National Law University (GNLU). His areas of interest are corporate law, Securities law, Investment law, and Air and Space law. He will be taking up Securities law and its economic analysis.

**Dr. Udayakumara Ramakrishna B.N** is an Assistant Professor of Law at Gujarat National Law University (GNLU). His areas of interest are WTO law, Competition law and International Economic law. He will be dealing with trade remedies under world trade regime.

**Dr. Mahesh Chaudhary** is an Assistant Professor of Management and Dean of Students' Welfare at Gujarat National Law University (GNLU). His areas of interest are Public Private Partnerships, Corporate and Project Finance and Energy and Infrastructure Management. He will be taking economic analysis of construction contracts.

**Dr. Girish R.** is an Assistant Professor of Law at Gujarat National Law University (GNLU). His areas of interest are Administrative law, Constitutional law, Election law, and Criminal law and Contract law. He will be dealing with Fiscal Federalism at the academy.

**Dr. Richa Sharma** is an Assistant Professor of History and Centre Director for Centre for Sports Law. Her areas of interest are History of Medicines and Disease, Primary Education, Gender Equality and Women Empowerment. She will be taking up economic analysis of Indian legal history.

**Mr. Satya Ranjan Mishra** is an Assistant Professor of Commerce at Gujarat National Law University (GNLU). His areas of interest are CSR Accounting, Income tax, International Finance, Forensic Accounting and Commodity value chain. He will be taking up economic analysis of taxation laws. Mr. Param Pandya is an alumnus of Gujarat National Law University (GNLU) and currently pursuing MSc Law and Finance at University of Oxford. Prior to pursuing further studies at Oxford, he worked at Cyril Amarchand Mangaldas, Mumbai and the Vidhi Centre for Legal Policy, New Delhi. He will be dealing with economics of corporate law.

**Ms. Kundhavi Suresh Kumar** is an Associate at Linklaters, Singapore. Prior to this, she worked as an Associate at Cyril Amarchand Mangaldas. She will be taking a lecture on Capital Market and Economics.

**Mr. Lalit Panda** is a Research Fellow with the Public Law vertical. At Vidhi, he has worked on a range of policy issues related to data protection, telecom laws, election law, public interest litigation, judicial independence, fiscal federalism, higher education and constitutional law. To these, he brings an abiding interest in the economic analysis of law and public choice theory. He will be taking up Constitutional law and Economics at the Academy.

**Ms. Rumani Sheth** is serving as Secretary General – International and Domestic Arbitration Centre (IDAC) India. She worked as an Advocate at Mahendra Bhavsar and Co. and Co-founder at Avdaz Eco., a policy consultation think-tank. She will be dealing with Considerations regarding evolving legal practice: A Post-COVID understanding through Economic Analyses tools.

Mr. Rohan Lavkumar is an Advocate practicing at Gujarat High Court. He will be taking up class on cost analysis of litigation.

\*The list of faculties is not exhaustive. It is subject to modification as and when required.

# **Convener:**

Dr. Hiteshkumar Thakkar Assistant Professor of Economics

## **Co-Convenor:**

Dr. A Marisport Assistant Professor of Law

# **Coordinator:**

Prashant Kumar Tiwari Teaching and Research Associate (Law) Contact Number: 07982288273 Email: ptiwari@gnlu.ac.in